

**THE ASSAM SLUM AREAS (IMPROVEMENT AND CLEARANCE) (AMENDMENT)  
BILL, 2022**

**A  
BILL**

further to amend the Assam Slum Areas (Improvement and Clearance) Act, 1959.

Preamble

Whereas it is expedient further to amend the Assam Slum Areas (Improvement and Clearance) Act, 1959, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XII of  
1961

It is hereby enacted on the Seventy-third Year of the Republic of India as follows: -

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam Slum Areas (Improvement and Clearance) (Amendment) Act, 2022
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 34

2. In the principal Act, in section 34, in sub-section (3), in clause (i), for the words and figures, "Rs. 500 with or without simple imprisonment not exceeding a period of two months," appearing after the words "extend to" the words, "rupees five thousand" shall be substituted.

Amendment of  
section 39

3. In the principal Act, in section 39, in clause (b), for the words and figures, "Rs. 500 or with or without simple imprisonment for a term which may extend to two months", appearing after the words "extend to", the words "upto rupees five thousand" shall be substituted.

Amendment of  
section 44

4. In the principal Act, in section 44, for the words and figures "imprisonment which may extend to two months or with fine which may extend to Rs. 500 or with both" appearing after the words "punishable with", the words " fine which may extend to rupees five thousand" shall be substituted.

*M. Begum*  
CHECKED BY THE  
LEGISLATIVE DEPARTMENT  
ON 13/12/2022